

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 34

IA 1268/2020 IA 1273/2020 IA 1428/2020 in C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE INFRATEL LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1268/2020 IA 1273/2020 IA 1428/2020 in C.P. (IB)/1385(MB)2017

- 1) Ms. Kriti Kalyani, Ld. Counsel for the Applicant and Mr. Sarosh E. Bharucha, Ld. Counsel for Respondents are present.
- 2) Ld. Counsel for the Applicant informs that the Registry is not allowing the Amendment thereby substituting Monitoring Committee in place of the Resolution Professional in these Applications as there was no express statements in that order.
- 3) Accordingly, we consider it appropriate to direct the Registry to allow the Applicant herein to carry out necessary amendments to bring on record Monitoring Committee.

4) Stand over to 18.07.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**